

**IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.**

**FIR No.419/16
P.S. Anand Parbat
State Vs. Mohd. Iqbal
U/s 376/354D/323/342/451/506 IPC and 4 POCSO Act**

15.06.2020

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 14.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 Cr.P.C. for grant of bail moved on behalf of the applicant/accused.

Present: Ms. Nimmi Sisodia, Ld. Addl. PP for the State.
Sh. Kamla Prashad, Ld. counsel for the applicant/accused.

Heard.

The counsel for the applicant/accused submits that the charge sheet of the present FIR is pending trial in the court of Ms. Archana Sinha, Ld. ASJ (West). I have gone through the Circular/Duty Roster for June, 2020 dated 14.06.2020 passed by Ld. District & Sessions Judge (West). In view of the said roster, let the present application be placed before the concerned court of Ms. Archana Sinha, Ld. ASJ (West) on 26.06.2020 for consideration.

**(G.N. PANDEY)
ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi
15.06.2020**

IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.

FIR No.636/2019
P.S. Nihal Vihar

State Vs. Narender Sharma @ Akhtar & Ors.
U/s 307/34 IPC & 25/27 Arms Act

15.06.2020

(Through Video Conferencing)

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 14.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application for grant of interim bail moved on behalf of the applicant/accused.

Present: Ms. Nimmi Sisodia, Ld. Addl. PP for the State.
Sh. Nitin Vashishth, counsel for the applicant/accused
(through VC).

Heard.

The counsel for the applicant/accused submits that the trial of the co-accused is pending trial in the court of Sh. Lal Singh, Ld. ASJ (West). I have gone through the Circular/Duty Roster for June, 2020 dated 14.06.2020 passed by Ld. District & Sessions Judge (West). In view of the said roster, let the present application be placed before the concerned court of Sh. Lal Singh, Ld. ASJ (West) on 24.06.2020 for consideration through VC.

(G.N. PANDEY)
ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi
15.06.2020

IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.

FIR No.102/2020
P.S. Ranhola
State Vs. Bipin Kumar
U/s 498A/304B/34 IPC

15.06.2020

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 14.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 Cr.P.C. for grant of regular bail moved on behalf of the applicant/accused.

Present: Ms. Nimmi Sisodia, Ld. Addl. PP for the State.
Ms. Urvashi Bhatia, counsel for the applicant/accused.

Let the charge sheet be summoned.

Bail application be listed on 22.06.2020 for consideration.

(G. N. PANDEY)
ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi
15.06.2020

IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.

FIR No.390/18
P.S. Hari Nagar
State Vs. Roshan Paswan
U/s 302/201/120B/34 IPC

15.06.2020

(Through Video Conferencing)

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 14.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 Cr.P.C. for grant of interim bail moved on behalf of the applicant/accused.

Present: Ms. Nimmi Sisodia, Ld. Addl. PP for the State.
Sh. Dinesh Kumar, counsel for the applicant/accused
(through VC).

Heard.

At the request of the counsel for the applicant/accused, bail application be listed on **16.06.2020** for consideration through VC.

(G.N. PANDEY)
ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi
15.06.2020

**IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.**

**FIR No.240/16
P.S. Nihal Vihar
State Vs. Birender
U/s 304B/498A/34 IPC**

15.06.2020

(Through Video Conferencing)

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 14.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application for grant of interim bail moved on behalf of the applicant/accused.

Present: Ms. Nimmi Sisodia, Ld. Addl. PP for the State.
Sh. Anil Sharma, counsel for the applicant/accused (through VC).

Heard.

The counsel for the applicant/accused submits that the charge sheet of the present FIR is pending trial in the court of Sh. Sunil Beniwal, Ld. ASJ (West). I have gone through the Circular/Duty Roster for June, 2020 dated 14.06.2020 passed by Ld. District & Sessions Judge (West). In view of the said roster, let the present bail application be placed before the concerned court of Sh. Sunil Beniwal, Ld. ASJ (West) for consideration on 22.06.2020.

**(G.N. PANDEY)
ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi
15.06.2020**

**IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.**

**FIR No.512/2019
P.S. Ranhola
State Vs. Ranjeet
U/s 302 IPC**

15.06.2020

(Through Video Conferencing)

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 14.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application for grant of interim bail moved on behalf of the applicant/accused.

Present: Ms. Nimmi Sisodia, Ld. Addl. PP for the State.
Sh. Pradeep Kumar, Ld. Counsel for the applicant/accused
(through VC).

Reply to the bail application received from Insp. Sahi Ram.
Heard.

The counsel for the applicant/accused submits that the charge sheet of the present FIR is pending trial in the court of Sh. Manish Gupta, Ld. ASJ (West). I have gone through the Circular/Duty Roster for June, 2020 dated 14.06.2020 passed by Ld. District & Sessions Judge (West). In view of the said roster, let the present bail/application be placed before the concerned court of Sh. Manish Gupta, Ld. ASJ (West) for consideration on 19.06.2020 through VC.

**(G.N. PANDEY)
ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi
15.06.2020**

IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.

FIR No.203/2018

P.S. Ranhola

State Vs. Khushnood @ Raju

U/s 363/366/376D/328 IPC & 6 POCSO Act

15.06.2020

(Through Video Conferencing)

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 14.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 Cr.P.C. for grant of interim bail moved on behalf of the applicant/accused.

Present: Ms. Nimmi Sisodia, Ld. Addl. PP for the State.
Sh. R. K. Tarun, counsel for the applicant/accused (through VC).
Victim with counsel.

Heard through VC. File of S.C. No.147/18 titled State v. Khushnood @ Raju perused.

By way of the present application, interim bail for a period of 90 days has been sought by the applicant/accused on the grounds that - all the public witnesses in the matter has already been examined and only the official witnesses are left to be examined; as per the evidence of PW1 and PW2, the applicant/accused is not connected with the alleged offence; medical evidence also does not support the version of the victim; prosecution has failed to bring any evidence against the accused on record. The counsel for the applicant/accused submitted that on account of prolonged suspension of regular functioning of the Courts due to Covid-19, the present applicant/accused is left with no alternative but to prefer the present application for interim bail to secure his life. It is further submitted by him that due to Covid-19, unforeseen problems are being faced by the family of the applicant/accused which comprises ailing mother, who is at high risk being infected by pandemic due to her existing health problems being a heart patient and his two children aged about 5 & 3

years respectively require immediate care and protection of the present applicant. In view of the submissions made, interim bail for a period of 90 days has been sought for the applicant/accused.

On the other hand, Ld. Addl. PP for the State vehemently opposed the bail application. She submitted that the matter is at fag end and if the accused is granted bail, he can jump the same.

I have heard both the sides and gone through the record. I have also gone through the reply of the bail application received from SI Annu Dhankhar.

The present case does not fall within the purview of directions made by the Hon'ble High Court of Delhi for granting interim bail to the inmates in the present scenario of Covid-19. Further, in view of the testimony of material witnesses, no ground for bail is made out. Accordingly, the bail application is dismissed.

Copy of the order be uploaded on net.


(G.N. PANDEY)
ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi
15.06.2020

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)

WEST : DELHI

Bail Application No. LD-894/20

FIR No. 58/2020

PS : Mundka

U/S: 394/397/459/34 IPC, 25/27/54/59 Arms Act

State Vs. Ashok Kumar

15.06.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 14.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 CrPC for granting interim bail moved on behalf of the applicant/ accused.

Pr. : Ms. Nimmi Sisodia, Ld. Addl. PP for the State.

Sh. Harsh Vardhan Sharma, Ld. Counsel for applicant/accused.

Reply received be taken on record.

On the request of Ld. Counsel for accused, put up for consideration on **19.06.2020**.

(G.N. PANDEY)
ASJ-09 (POCSO) West
Tis Hazari Courts, Delhi
15.06.2020

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)

WEST : DELHI

Bail Application No. LD-873/20

FIR No. 733/2018

PS : Nihal Vihar

U/S: 354/354A/354D/506 IPC & 8/12 POCSO Act.

State Vs. Suresh Kumar

15.06.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 14.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439CrPC for granting interim bail moved on behalf of the applicant/ accused.

Pr. : Ms. Nimmi Sisodia, Ld. Addl. PP for the State.

Ms. Indu Bhushan Vimal, Ld. Counsel for applicant/accused.

IO not present.

Report be called for next date of hearing.

Issue notice to the complainant/victim through IO and IO / SHO for next date of hearing.

On the request of Ld. Counsel for accused, put up for consideration on **17.06.2020**.

(G.N. PANDEY)
ASJ-09 (POCSO) West
Tis Hazari Courts, Delhi
15.06.2020

IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.

FIR No.121/2020
P.S. Khyala
State Vs. Md. Sair

15.06.2020

(Through Video Conferencing)

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 14.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application for preponement of bail application/matter i.e. LD-612/2020 titled Md. Sair v. State moved on behalf of the applicant/accused.

Present: Ms. Nimmi Sisodia, Ld. Addl. PP for the State.
Sh. Akhand Pratap Singh, counsel for the applicant/accused
(through VC).
Counsel for the complainant.

Heard.

The counsel for the applicant/accused submitted that the bail application of the present applicant/accused is pending before the concerned court. It is further submitted by him that he do not want to pursue the present application. In view of the same, the present application is dismissed.

Copy of the order be uploaded on the net.

(G.N. PANDEY)
ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi
15.06.2020

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)

WEST : DELHI

Bail Application No. LD-806/20

FIR No. 127/2020

PS : Khyala

U/S: 302/307/34 IPC

State Vs. Aabad Ali @ Kachhua

15.06.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 14.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 CrPC for granting interim bail moved on behalf of the applicant/ accused.

Pr. : Ms. Nimmi Sisodia, Ld. Addl. PP for the State.

Sh. M.A. Hussain, Ld. Counsel for applicant/accused.

Report received be taken on record.

On the request of Ld. Counsel for accused, put up for consideration on **17.06.2020**.

(G.N. PANDEY)
ASJ-09 (POCSO) West
Tis Hazari Courts, Delhi
15.06.2020

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)

WEST : DELHI

Bail Application No. LD-871/20

FIR No. 600/2020

PS : Ranhola

U/S: 308 IPC

State Vs. Rahul Kumar

15.06.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 14.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 CrPC for granting regular bail moved on behalf of the applicant/ accused.

Pr. : Ms. Nimmi Sisodia, Ld. Addl. PP for the State.

Sh. Shiv Sahay, Ld. Counsel for applicant/accused.

Report be called for next date of hearing.

Complainant be also summoned for next date of hearing.

Put up for consideration on **18.06.2020**.

(G.N. PANDEY)
ASJ-09 (POCSO) West
Tis Hazari Courts, Delhi
15.06.2020

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)

WEST : DELHI

Video Conferencing

Bail Application No. Ld. 59/20, 60/20, 61/20, 27/20 & 221/20

FIR No. 325/2020

PS : Hari Nagar

U/S: 354B/323/509/34 IPC

State Vs. 1. Shahid, 2. Faisal, 3. Shoaib, 4. Shabaz Tyagi @ Vicky & 5. Firoz Khan.

15.06.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 14.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

These five applications under Section 438 CrPC for granting anticipatory bail moved on behalf of the applicants/ accused persons.

Pr. : Ms. Nimmi Sisodia, Ld. Addl. PP for the State.

Sh. Manish Kumar, Ld. Counsel for applicants/accused persons through Video Conferencing.

Sh. Sumit Gauba, Ld. Counsel for complainant (Mob. No.9310377771 for VC).

Heard through VC.

Reply received.

Issue notice to the IO to appear in person on the next date of hearing.

In the meanwhile, the applicants shall not be arrested till the next date of hearing with the condition that they shall join the investigation as and when called by the IO through a lawful notice. The applicants shall not try to contact or influence the witnesses in this case.

On the request of Ld. Counsel for accused, put up for consideration on 26.06.2020.

(G.N. PANDEY)
ASJ-09 (POCSO) West
Tis Hazari Courts, Delhi
15.06.2020

**IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.**

**FIR No.528/217
P.S. Nihal Vihar
State Vs. Munna Khan
U/s 376/109/120B IPC**

15.06.2020

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 14.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application for grant of interim bail moved on behalf of the applicant/accused.

Present: Ms. Nimmi Sisodia, Ld. Addl. PP for the State.
Sh. Pradeep Kumar, Ld. Counsel for the applicant/accused.

The counsel for the applicant/accused submits that the charge sheet of the present FIR is pending trial in the court of Sh. Ankur Jain, Ld. ASJ (West). I have gone through the Circular/Duty Roster for June, 2020 dated 14.06.2020 passed by Ld. District & Sessions Judge (West). In view of the said roster, let the present bail application be placed before the concerned court of Sh. Ankur Jain, Ld. ASJ (West) for consideration on 27.06.2020.

**(G.N. PANDEY)
ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi
15.06.2020**

IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.

FIR No.621/2019
P.S. Nihal Vihar
State Vs. Ajay Kumar Sah
U/s 376 (3) IPC and 4 POCSO Act

15.06.2020

(Through Video Conferencing)

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 14.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 Cr.P.C. for grant of bail moved on behalf of the applicant/accused.

Present: Ms. Nimmi Sisodia, Ld. Addl. PP for the State.
Sh. Bharat Bagga, counsel for the applicant/accused
(through VC).
Victim/complainant in person.

Heard.

The counsel for the applicant/accused seeks permission to file certain case law in support of his arguments.

The complainant submitted that the bail application be considered as per law and she is unable to come to the court on the next date.

In view of the submissions made, the bail application is adjourned. Bail application be listed before the undersigned on 30.06.2020 through VC.

(G.N. PANDEY)
ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi
15.06.2020

IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.

FIR No.1037/15

P.S. Ranhola

State Vs. Suraj

U/s 363/376D/506/120B/34 IPC & 6 POCSO Act

15.06.2020

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 14.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 Cr.P.C. for grant of regular bail moved on behalf of the applicant/accused.

Present: Ms. Nimmi Sisodia, Ld. Addl. PP for the State.
Sh. Mahesh Prasad, counsel for the applicant/accused.

IO absent. Complainant has also not appeared today. Let the IO be summoned for the next date with reply. Complainant be also summoned for the said date through IO.

Bail application be listed on 17.06.2020.

(G.N. PANDEY)
ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi
15.06.2020

**IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.**

FIR No.876/2017

P.S. Ranhola

State Vs. Sandeep Kotaliya

U/s 302/308/323/148/149/174A/34 IPC

15.06.2020

(Through Video Conferencing)

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 14.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 Cr.P.C. for extension of interim bail moved on behalf of the applicant/accused.

Present: Ms. Nimmi Sisodia, Ld. Addl. PP for the State.
Sh. L. D. Mual, counsel for the applicant/accused (through VC).


Arguments heard on the bail application.

The applicant/accused was granted interim bail for 30 days from 12.05.2020 to 11.06.2020 for the purpose of medical treatment of his wife as she was suffering from various ailments and had to undergo D&C C EB (Dilatation and curettage) (Endothelial Biopsy) vide order dated 11.05.2020 passed by Sh. Samar Vishal, Ld. ASJ-08 (West). By way of the present application, the extension of interim bail has been sought on behalf of the applicant on the ground that the surgery of the wife of the applicant has been conducted and she has been advised for 6 weeks bed rest. The counsel for the applicant/accused further submitted that the presence of the applicant/accused is required to look after his wife as he is the sole bread earner of the family which contain ailing wife, ailing mother 67 years and 7 years old son. In view of the submissions made, extension of interim bail for a period of 3 weeks has been sought on behalf of the applicant/accused to look after his wife after his surgery. The medical

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certificate issued by SRG Hospital of the wife of the applicant is also annexed with the application. In view of the urgent requirement of presence of applicant/accused to take care of his wife after her operation, the interim bail dated 11.05.2020 of the applicant/accused is extended for a further period of two weeks from today on the same terms and conditions as imposed vide order dated 11.05.2020. After the expiry of the said period, the applicant/accused shall surrender before the Jail Superintendent. With the above directions, bail application stands disposed off.

Copy of the order be uploaded on the net. Copy of the order be also sent to the Jail Superintendent for information.


(G.N. PANDEY)
ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi
15.06.2020

IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.

FIR No.284/15
P.S. Anand Parbat
State Vs. Sonu @ Sardar @ Chooda
U/s 302/341/34 IPC

(Through Video Conferencing)

15.06.2020

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 14.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 Cr.P.C. for grant of interim bail moved on behalf of the applicant/accused.

Present: Ms. Nimmi Sisodia, Ld. Addl. PP for the State.
Sh. Pankaj Kumar, counsel for the applicant/accused.
(Through Video Conferencing).

Reply to the bail application filed by the IO SI Shiv Prakash
alongwith the previous involvement report of the applicant/accused.

Heard.

The counsel for the applicant/accused submits that this application has been filed seeking interim bail in terms of the minutes of meeting of Hon'ble High Court of Delhi dated 18.05.2020 and the applicant/accused is entitled to interim bail as he is in custody since 15.04.2015 and no other case is pending against him. Report be called from the Jail Superintendent regarding the conduct of the applicant/accused. It is further observed that vide circular dated 19.05.2020 of Ld. District & Sessions Judge (West), the Designated Court of Sh. Vishal Singh, Ld. ASJ-03 (West) has been authorized to deal with such matter. Let this application be sent to the court of Sh. Vishal Singh, Ld. ASJ for 17.06.2020 for consideration through VC.

(G.N. PANDEY)
ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi
15.06.2020

IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.

FIR No.876/2017

P.S. Ranhola

State Vs. Satish @ Deepak Sharma

U/s 302/308/323/148/149/34 IPC

15.06.2020

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 14.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 Cr.P.C. for grant of interim bail moved on behalf of the applicant/accused.

Present: Ms. Nimmi Sisodia, Ld. Addl. PP for the State.
Sh. D. K. Pandey, counsel for the applicant/accused.
Applicant/accused present.


Arguments heard on the bail application for interim bail.

The applicant/accused was granted interim bail from 08.06.2020 to 14.06.2020 for the operation of his son for hernia vide order dated 06.06.2020 passed by the undersigned. By way of the present application, the interim bail for a further period of 45 days has been sought on behalf of the applicant on the ground that the operation of the son of the applicant has been conducted and the presence of the applicant/accused is required to lookafter his son for his post-operation care as there is nobody in his family. The medical certificate issued by Chawla Nursing Home of the son of the applicant is also annexed with the application. In view of the urgent requirement of presence of applicant/accused to take care of his son after his operation, the applicant/accused is admitted to interim bail for three weeks from today subject to furnishing personal bond in the sum of Rs.25,000/- to the satisfaction of Jail Superintendent/Ld. Duty M.M./Ld. M.M./Link M.M. After the expiry of the said period, the applicant/accused shall surrender before the Jail Superintendent.

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With the above directions, bail application stands disposed off.

Copy of the order be given dasti. Copy of the order be also sent to the Jail Superintendent for information.


(G.N. PANDEY)
ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi
15.06.2020

IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.

FIR No.586/2018
P.S. Nihal Vihar
State Vs. Kamal & Ors.
U/s 302/34 IPC & 25/27/54/59 Arms Act

15.06.2020

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 14.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application for grant of interim bail moved on behalf of the applicant/accused.

Present: Ms. Nimmi Sisodia, Ld. Addl. PP for the State.
Sh. Rishabh Pandey, proxy counsel for Sh. Vivek Singh,
counsel for the applicant/accused.

The proxy counsel for the applicant/accused submits that the main counsel is not available today. He seeks permission to withdraw the bail application. Since he is only a proxy counsel and has no vakalatnama in the bail matter, the bail application is adjourned at his request.

Put up for withdrawal of the bail application on 25.06.2020.

(G.N. PANDEY)
ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi
15.06.2020

IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.

FIR No.422/2011
P.S. Hari Nagar
State Vs. Chander Vibhash
U/s 302/304B/498A/201 IPC

(Through Video Conferencing)

15.06.2020

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 14.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 Cr.P.C. for grant of interim bail moved on behalf of the applicant/accused.

Present: Ms. Nimmi Sisodia, Ld. Addl. PP for the State.
Ms. Ishita Jain, counsel for the applicant/accused.
(Through Video Conferencing).

Heard. Reply to the bail application filed by the IO SI Shrikrishna Singh perused.

The counsel for the applicant/accused submits that this application has been filed seeking interim bail in terms of the minutes of meeting of Hon'ble High Court of Delhi dated 18.05.2020 and the applicant/accused is entitled to interim bail as he is in custody since 29.06.2011 and no other case is pending against him. Let the reply/report be called from the IO regarding the previous involvement of the applicant/accused. Report be also called from the Jail Superintendent regarding the conduct of the applicant/accused. It is further observed that vide circular dated 19.05.2020 of Ld. District & Sessions Judge (West), the Designated Court of Sh. Vishal Singh, Ld. ASJ-03 (West) has been authorized to deal with such matter. Let this application be sent to the court of Sh. Vishal Singh, Ld. ASJ for 17.06.2020 for consideration through VC.

(G.N. PANDEY)
ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi
15.06.2020

**IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.**

**Bail Application No.1194
FIR No.Not Known
P.S. Ranhola
State Vs. Laxman
U/s Not Known**

15.06.2020

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 14.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 438 Cr.P.C. for grant of anticipatory bail moved on behalf of the applicant/accused.

**Present: Ms. Nimmi Sisodia, Ld. Addl. PP for the State.
Sh. R. B. Singh, counsel for the applicant/accused.**

IO absent. Let the IO be summoned for the next date of hearing with report. Victim/complainant be also summoned through IO for the said date.

Bail application be listed on 16.06.2020 for consideration.

**(G.N. PANDEY)
ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi
15.06.2020**

IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.

FIR No.156/2018
P.S. Kirti Nagar
State Vs. Suraj Shastri @ Arun
U/s 324/354/420/307/34 IPC

15.06.2020

(Through Video Conferencing)

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 14.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 Cr.P.C. for grant of interim bail moved on behalf of the applicant/accused.

Present: Ms. Nimmi Sisodia, Ld. Addl. PP for the State.
Sh. Neeraj Kumar Singh, counsel for the applicant/accused
(Through VC).

Heard.

The counsel for the applicant/accused submits that the charge sheet of the present FIR is pending trial in the court of Sh. Lal Singh, Ld. ASJ (West). I have gone through the Circular/Duty Roster for June, 2020 dated 14.06.2020 passed by Ld. District & Sessions Judge (West). In view of the said roster, let the present application be placed before the concerned court of Sh. Lal Singh Ld. ASJ (West) on 24.06.2020 for consideration through VC.

(G.N. PANDEY)
ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi
15.06.2020

**IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.**

**FIR No.414/13
P.S. Ranhola
State Vs. Sonu @ AT
U/s 302/398/120B/34 IPC & 25/27 Arms Act**

15.06.2020

(Through Video Conferencing)

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 14.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 Cr.P.C. for grant of interim bail moved on behalf of the applicant/accused.

Present: Ms. Nimmi Sisodia, Ld. Addl. PP for the State.
Sh. Puneet Garg, Ld. counsel for the applicant/accused
(through VC).

Report of verification of medical documents received from SI Amit Rathee.

Heard.

The counsel for the applicant/accused submits that the charge sheet of the present FIR is pending trial in the court of Sh. Manish Gupta, Ld. ASJ-04 (West). I have gone through the Circular/Duty Roster for June, 2020 dated 14.06.2020 passed by Ld. District & Sessions Judge (West). In view of the said roster, let the present application be placed before the concerned court of Sh. Manish Gupta, Ld. ASJ-04 (West) on 19.06.2020 for consideration through VC.

**(G.N. PANDEY)
ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi
15.06.2020**

IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.

FIR No.263/19
P.S. Mundka
State Vs. Yogesh @ Vedpal
U/s 376D/506 IPC

15.06.2020

(Through Video Conferencing)

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 14.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 Cr.P.C. for grant of interim bail moved on behalf of the applicant/accused.

Present: Ms. Nimmi Sisodia, Ld. Addl. PP for the State.
Sh. Mahesh Sharma, counsel for the applicant/accused
(through VC).

Reply to the bail application received from the IO W/SI Lalita.
Heard.

The counsel for the applicant/accused submits that the charge sheet of the present FIR is pending trial in the court of Sh. Ankur Jain, Ld. ASJ (West). I have gone through the Circular/Duty Roster for June, 2020 dated 14.06.2020 passed by Ld. District & Sessions Judge (West). In view of the said roster, let the present application be placed before the concerned court of Sh. Ankur Jain, Ld. ASJ (West) on 17.06.2020 for consideration through VC.

(G.N. PANDEY)
ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi
15.06.2020

**IN THE COURT OF G. N. PANDEY, ASJ -09 (POCSO) (WEST), TIS HAZARI
COURTS, DELHI.**

FIR No.512/2019

P.S. Ranhola

State Vs. Ambika Prasad @ Pitna & Ors.

U/s 302/34 IPC

15.06.2020

(Through Video Conferencing)

The court of undersigned is having duty today as per computer generated circular/duty Roster dated 14.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 439 Cr.P.C. for grant of interim bail moved on behalf of the applicant/accused.

Present: Ms. Nimmi Sisodia, Ld. Addl. PP for the State.
Sh. Ragid Gayyur, counsel for the applicant/accused
(through VC).

Medical status report of the accused received from Jail
Heard.

The counsel for the applicant/accused submits that the charge sheet of the present FIR is pending trial in the court of Sh. Manish Gupta, Ld. ASJ (West). I have gone through the Circular/Duty Roster for June, 2020 dated 14.06.2020 passed by Ld. District & Sessions Judge (West). In view of the said roster, let the present application be placed before the concerned court of Sh. Manish Gupta, Ld. ASJ (West) on 19.06.2020 for consideration through VC.

(G.N. PANDEY)
ASJ-09 (POCSO) WEST
Tis Hazari Court, Delhi
15.06.2020

IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)

WEST : DELHI

Video Conferencing

Bail Application No. Ld. 155/20

FIR No. 210/2019

PS : Tilak Nagar

U/S: 323/341/506/34 IPC

State Vs. Surjit Singh & Johny

15.06.2020

The court of undersigned is having duty today as per computer generated circular/ duty roster dated 14.06.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

This is an application under Section 438 CrPC for granting anticipatory bail moved on behalf of the applicants/ accused persons.

Pr. : Ms. Nimmi Sisodia, Ld. Addl. PP for the State.

Sh. Arvind Kumar Singh, Ld. Counsel for applicants/accused persons through Video Conferencing.

Heard through VC.

IO/ ASI Deep Chand did not appear in the court despite repeated calls since morning; he has not filed reply of the anticipatory bail application and status of joining of the applicants / accused of investigation.

Ld. Counsel for applicants / accused submits that applicants/ accused have approached to the doctor and they have quarantined for medical treatment of Covid-19.

In view of the submissions and facts of the case, accused persons are directed to join the investigation before the IO as and when required by giving written notice on the date of joining of their investigation on 02.07.2020 with time specified and shall inform about the status of their joining of investigation.



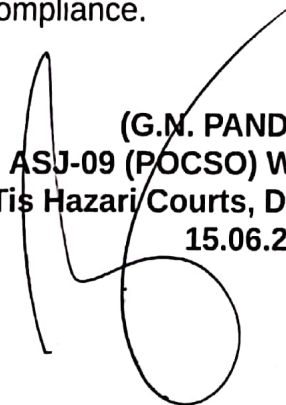
IN THE COURT OF SH. G. N. PANDEY, ASJ-09 (POCSO)

WEST : DELHI

Till then, no coercive steps of arrest of accused persons be taken by the IO.

If the accused persons fail to join the investigation on the specified date and time then the conduct of the accused persons shall be considered at the time of hearing of the bail application accordingly.

On the request of Ld. Counsel for accused, put up for consideration on **06.07.2020**. Dasti copy of order be sent to the applicants/ accused as well as to the IO for compliance.


(G.M. PANDEY)
ASJ-09 (POCSO) West
Tis Hazari Courts, Delhi
15.06.2020